

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 52128 OF 2019

[Arising out of Order in Appeal No. 188(SM) ST/JPR/ 2019 dated 17.05.2019 passed by the Commissioner (Appeals) Central Excise & CGST, Jaipur]

M/S ORIENT SYNTEX (PROP. M/s APM INDUSTRIES LIMITED)

Appellant

SP-147, RIICO Industrial Area,
Bhiwadi (Alwar)

Vs.

**COMMISSIONER OF CGST & SERVICE TAX,
COMMISSIONERATE, ALWAR**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Anand Narayan, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50434 /2025

Date of Hearing/ Decision : 12/03/2025

DR. RACHNA GUPTA

None appeared for the appellant. However, Id. Departmental Representative has placed on record the copy of the discharge certificates/ Form No. SVLDRS-4. In view thereof and in view of the intent of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, the appeal is hereby ordered to be dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**